

F. No. 187/01/2020 - ITA-I
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes
(ITA-I Division)

North Block, New Delhi
Dated the 02 March, 2020

CORRIGENDUM

In partial modification to the order u/s 120 of the Income Tax Act, 1961 dated 31st January, 2020 and in exercise of the powers conferred by Explanation to sub-section (1) of section 120 of the Income Tax Act, 1961 (43 of 1961), it is hereby ordered that the officer referred to in column (3) of the schedule hereunder, in the grade of Joint Commissioner of Income Tax shall exercise the powers and perform the functions of the Income-tax Authority, referred to in column (4) of the schedule hereunder in consequence to and from the date of the order no. 296 of 2019 dated 26.12.2019 and until further orders.

SCHEDULE

SL. NO.	CIVIL CODE	NAME	INCOME-TAX AUTHORITY
1	2	3	4
1	10107	BAL KRISHANA YADAV	DDIT, UNIT-1(4), KOLKATA

sd.
(GULZAR AHMAD WANI)
US, ITA-1, CBDT

Copy to:

- (1) PPS to Revenue Secretary
- (2) Chairperson and Members, CBDT
- (3) Officer Concerned
- (4) All Principal Chief Commissioner of Income-tax/Directors General of Income-tax
- (5) The Pr. DGIT (Systems) with request to upload it on departmental website
- (6) The database cell with request to upload it on www.irsolicersonline.org

Gulzar
02/03/20
(GULZAR AHMAD WANI)
US, ITA-I, CBDT